

(2020) 09 SEBI CK 0030

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No.295 Of 2020, Appeal No.282 Of 2020

?Rajkumar Saraf & Anr

APPELLANT

Vs

Securities & Exchange Board Of India

RESPONDENT

Date of Decision : 18-09-2020

Acts Referred:

Citation : (2020) 09 SEBI CK 0030

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench : Full Bench

Advocate : Pesi Modi, Neville Lashkari, Nirav Shah, Anjali Shah, Abhiraj Arora, Rashi Dalmia

Judgement

1. List on September 24, 2020.
2. Parties will seek instructions from the Registrar 48 hrs. before the date fixed on the issue whether the parties will be heard by the physical hearing or by video conference depending upon the prevailing situation on that time.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage, it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.